

**Central Administrative Tribunal  
Principal Bench**

**CP No. 615/2015  
In  
OA No. 3142/2014**

New Delhi this the 28<sup>th</sup> day of November 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Dr. B.K. Sinha, Member (A)**

Dr. Jitender Munjal,  
S/o Late Shri O.P. Munjal,  
R/o 259, Dr. Mukherjee Nagar,  
Delhi-110009

-Petitioner/Applicant

(By Advocate: Ms.Eshita Baruah)

VERSUS

Shri Ajay Garg,  
Secretary,  
Delhi Subordinate Services Selection Commission,  
FC-18, Institutional Area,  
Karkardoom  
(near Railway Reservation Center)  
Delhi-110092

-Respondent

(By Advocate: Mr. Amit Anand)

**ORDER (ORAL)**

**Dr. B.K. Sinha, Member (A):**

When this matter was taken up for hearing, the learned counsel for the applicant submits that they have agreed before the Hon'ble High Court that they will not press the CP till disposal of the WP(C) No. 606/2016.

2. In the circumstances, the present CP is closed. Notice issued to the respondent stands discharged. However, the

petitioner is at liberty to avail his remedy, in accordance with law, once the Writ Petition (Civil) is finally decided. No costs.

**(Dr. B.K. Sinha)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**

/1g/